- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in library. *See* No. LT-56/04]
- III. A copy each (in English and Hindi) of the following papers
 - (i) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Fertilizers) and the National Fertilizers Limited for the year 2004-2005. [Placed in Library. *See* No. LT-14/04]
 - (ii) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Fertilizers) and the Rashtriya Chemicals and Fertilizers Limited for the year 2004-2005. [Placed in Library. *See* No. LT-15/04]
 - (iii) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Fertilizers) and the Madras Fertilizers Limited for the year 2004-2005. [Placed in Library. See No. LT-16/04]
 - (iv) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Fertilizers) and the Brahmaputra Valley Fertilizer Corporation Limited for the year 2004-2005. [Placed in Library. See No. LT-17/04]

Notification of the Ministry of Human Resource Development

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): Sir, I lay on the Table, under sub-section 3 of section 26 of the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Supply and Distribution) Act, 1992, a copy (in English and Hindi) of the Ministry of Human Resource Development (Department of Women and Child Development) Notifications G.S.R. 959 (E) dated the 22nd December, 2003, publishing the Infant Milk Substitutes, Feeding Bottles and Infant Foods (Regulation of Production, Supply and

Distribution) Amendment Rules, 2003. [Placed in Library. See No. LT-55/04]

MOTION FOR ELECTION TO THE TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF ERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHAURI): Sir,on behalf of Shri Kamal Nath, I move the following Motion: -

"That in pursuance of clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953 (29 of 1953) read with clause (b) of sub-rule (1) of Rule 4 and sub-rule (2) of Rule 5 of the Tea Rules, 1954, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Tea Board in the vacancy caused by the retirement of Shri A. Vijayaraghavan from the membership of Rajya Sabha".

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM .NABI AZAD) : Sir, I move the following Motion :-

"That in pursuance of clause (h) of sub-section (2) read with sub-section (4) of Section 5 of the Delhi Development Act, 1957 (61 of 1957), this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Advisory Council of the Delhi Development Authority."

The question was put and the motion was adopted.

श्री एस.एस. अहल्वालिया (झारखंड) : सभापति महोदय।